

ITEM NO.15 Court 9 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 48/2022

BALAKRAM @ BHURA Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(FOR ADMISSION and IA No.17510/2022-EXEMPTION FROM FILING O.T.)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE C.T. Ravikumar

For Petitioner(s) Mr. Ashok Kumar Sharma, Sr. Adv.
Mr. Vikalp Mudgal, AOR
Mr. Kshitij Mudgal, Adv.
Mr. Ashish Kumar Chaurasiya, Adv.
Mr. Raj Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This writ petition has been filed under Article 32 of the Constitution of India challenging the order of the Magistrate granting bail to respondent nos. 2 to 5. Firstly, we see no reason why the petitioner should have filed this writ petition challenging the order of the Magistrate directly in this Court. Further, we also fail to understand why the Judge granting bail has been impleaded by name as respondent no.6 and also the Additional District Judge, who has refused to interfere with the order passed by the Magistrate has been impleaded by name as respondent no.7. The said conduct of the petitioner is deprecated.

We, thus, dismiss this writ petition with cost of Rs. 5,000/-.

The cost be deposited with the Supreme Court Advocates-on-Record Welfare Fund within four weeks from today.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS